

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:270  
ANSWERED ON:11.12.2014  
NATIONAL LAND RECORDS MODERNIZATION PROGRAMME  
Thakur Shri Anurag Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the status of implementation of National Land Records Modernization Programme (NLRMP) and the targets set and achieved thereunder during each of the last three years and the current year, State/ UT-wise;
- (b) the details of number of districts where all stages of the programme have been completed, State-wise;
- (c) the funds provided under NLRMP during the said period, State/UT-wise;
- (d) whether there has been any delay in the implementation and if so, the reasons therefor; and
- (e) the steps taken/being taken by the Government for computerization of land records in a time-bound manner?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply in Parts (a) to (e) of the Lok Sabha Starred Question No. 270 for 11.12.2014

(a) to (c) National Land Records Modernization Programme (NLRMP), started in 2008-09 to set up a modern system of land management in the country, is a demand driven programme for carrying out activities like computerization of land record, digitization of cadastral maps and integration of textual and spatial data, computerization of registration, integration of land record offices & the registration offices and survey-resurvey of land. The programme is at various stages of implementation in 450 districts in the country. The number of districts proposed to be taken up under National Land Records Modernization Programme for implementation of various activities and the number of districts actually covered during each of the last three years and the current year is given below:-

Year	Districts Targeted	Districts Covered
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2011-12	40	63
2012-13	60	50
2013-14	60	92
2014-15	60	41

The funds released to take up various activities under NLRMP during each of the last three years and the current year, State/UT wise is given at Annexure-I.

(d) There is delay in implementation of some of the components like survey and resurvey of land records and integration of land record offices & the registration offices, mainly due to low priority accorded by the States/ UTs to the programme. Other reasons for slow progress are lack of technically trained manpower especially in use of modern survey technology, shortage of private vendors to take up technology intensive activities, lack of availability of high speed broadband connectivity in rural areas etc.

(e) The steps taken by the Department of Land Resources to expedite computerisation of land records include streamlining the planning process by initiating the process of drawing up State-wise Annual Action Plan, conducting Regional Review Meetings, organizing work- shops on best practices and capacity building of the staff of the States/ UTs.